IN THE NATIONAL COMPANY LAW TRIBUNAL HYDERABAD BENCH, HYDERABAD

CA No.273/252/HDB/2017

U/s 252(3) of the Companies Act, 2013 R/w Rule 87A of the NCLT (Amendment) Rules, 2017

In the matter of

M/s. Escientia Bio Pharma Private Limited Regd. Office at: 1-9-815, Adimet, Near Railway Crossing Hyderabad - 500 044 Telangana, India

... Applicant Company



<u>Versus</u>

The Registrar of Companies Andhra Pradesh & Telangana 2nd Floor, Corporate Bhavan Bandlaguda, Nagole, Hyderabad <u>Telangana 500068</u>

...Respondent

Date of order: 29.12.2017

CORAM:

Hon'ble Mr. Rajeswara Rao Vittanala, Member (Judicial)

Counsels / Parties Present:

For the Applicant :

Ms. Siri Preeti Duggirala, Advocate

For the Respondent:

Shri R.C. Mishra

ORDER

 The present Company Application bearing CA No. 273/252/HDB/2017, is filed by M/s Escientia Bio Pharma Private Limited under Section 252(3) of the Companies Act, 2013, by interalia seeking to direct the Respondent to place the Company and all other persons in the Applicant Company such as Directors, Shareholders, Employees and all other related to the Company, in the same position as if the name of the Company had not been struck off; to activate the status of the Applicant Company from "strike off" to "Active" (for e-filing), for uploading the compliance alongwith the prescribed fee on MCA portal.

- The brief facts leading to the filing the present CA, are as follows:
 - incorporated under the Companies Act on 22.01.2008. The main object of the Applicant Company is all kinds of scientific research and development activities like education, training in the field of health care, drug discovery, biopharmaceutics and services to pharmaceutical, biopharmaceutical and biotechnology companies etc. Its Authorised share capital is Rs.1,00,000/-divided into 10,000 Equity shares of Rs. 10/- each.
 - (b) There are two shareholders namely Sri Yadagiri Reddy Pendri (NRI) is holding 9999 shares (i.e. 99.99% shares) and one Ms.M.Swarnalatha is holding one share (i.e. 0.1% share). As on date there are three Directors and one Managing Director in the Company and their DIN status are Active except for Managing Director.
 - 3. Heard Ms. D. Siri Preeti, Learned Counsel for the Applicant Company and Shri R.C. Mishra, Registrar of Companies, who is present today.
 - 4. Ms. D. Siri Preeti, Learned counsel for the Applicant Company submit that there is an urgency in this matter, that due to the impugned action of Respondent of striking off, the Company cannot file its annual returns



and other statutory with the Registrar of Companies. The Company is very much in business and it does not come under Section 248(1) of the Companies Act, 2013. By virtue of this impugned action, the Company bank accounts have been freezed and it was communicated vide Axis Bank letter dated 14.11.2017 and SBI letter dated 18.11.2017 by suspending its operations in the said accounts.

- a) Current A/c No.027010200027937 with Axis Bank Tarnaka Branch, Hyderabad
- b) Current A/c No.32543043700 with SBI, Ramnagar Branch, Hyderabad.
- The Learned Counsel for the Applicant Company further submits that there are 52 employees with Ph.D & MS Degrees are working in the Company and they are unable to pay their salaries because of the impugned action of the Registrar of Companies and the Bankers. Apart from the employees their families are facing hardships due to not payment of wages / salaries. Therefore, prayed the Tribunal to pass interim order permitting the Registrar of Companies to accept filing of pending statutory filings.
- 6. Shri R.C. Misha, Registrar of Companies, who is present today submit that he would file his final report on the impugned striking off of the Company within two weeks. Further, this Tribunal can pass appropriate interim orders, pending report from Registrar of Companies, subject to payment of required fees within the stipulated period.
- 7. I have considered the pleadings of both the parties and I am of the prima facie view that the Company is suffering a lot by virtue of impugned action taken by the Registrar of Companies. In the interest of justice, and



in order to ease of doing business, it is necessary to pass interim orders.

- In view of the above facts and circumstances of the 8. case, and in the interest of justice, while pending the main Company Appeal, I pass the following interim orders:
 - Registrar of Companies is directed to change the (a) status of the Applicant Company from "Strike off' to "Active" (for e-filing) and further restore and activate the DIN's of the Directors of the Applicant Company and to take all consequential actions for uploading the compliances on MCA Portal by paying necessary prescribed fees;
 - Companies to Registrar of the Direct (b) communicate to the Bank authorities of the Applicant Company about the action of the Registrar of Companies and also compliance of the Applicant Company so as to facilitate the Bankers of the Applicant Company to unlock/defreeze so that they may be able to pay salaries to the employees of the Company.
 - Directed Registrar of Companies to comply with (c) interim order within one week from today.
 - Post the CA on 09.02.2018 with the direction to (d) Registrar of Companies to file his report within

three weeks. 54HDB 2017 CASE NUMBER CA:NO निर्णय का तारीख DATE OF JUDGEMENT ...

S:d)-

RAJESWARA RAO VITTANALA MEMBER (JUDICIAL)

W Dy. Regr./Asst. Regr/Court Officer/ National Company Law Tribunal, Hyderebad Bench

प्रति तैयार किया गया तारीख

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